


State Vs Sukhwinder Singh
FIR NO: 53/20
Under Section:
PS: Pahar Ganj

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Manu Sisodia, Ld. Counsel for applicant.

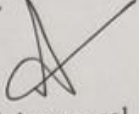
The matter was directed to be fixed through VC for hearing the prosecutrix. I am informed by my Ahlmad that previous Coordinator Sh. Yogender has informed that prosecutrix is willing to join the proceedings through video conferencing. However, it is informed by concerned Coordinator that there is some technical glitch due to which the arrangements for VC have not been made till now. In these circumstances, be put up for hearing on 11.05.2020. Prosecutrix may join the proceedings through VC.


Anuj aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Zuhaid @ Makku
FIR NO: 170/19
Under Section: 307IPC and 25 Arms Act
PS: Lahori Gate

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Faraz Khan, Ld. Proxy Counsel for applicant.
Reply not filed by IO/SHO. Be filed without fail by next date of
hearing.
Main counsel is stated to be not available today.
At request, put up for regular hearing on 12.05.2020.


Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Yasir Ali
FIR NO:109/19
Under Section: 392/411/174A/34 IPC
PS: Kamla Market


08.05.2020

Fresh application under Section 439 Cr.P.C for grant of bail has been received on behalf of accused/applicant

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Pradeep KumarAnand, Ld. Counsel for applicant/accused.

State shall file reply through concerned IO/SHO inter alia mentioning whether the applicant fulfills the criteria laid down by High power committee or not.

On query, it is submitted by Ld. Counsel for applicant that no application for grant of interim bail in terms of directions of high power committee has been moved before concerned Duty MM. Since the offences are triable by Magistrate as per the averments made in the application, therefore, the same be placed before concerned Duty MM on 10.05.2020 for considering the same as per law.

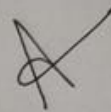

Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

State Vs Sahil
FIR NO: 27/20
Under Section: 376(2)(n)/365 IPC
PS: Subzi Mandi

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
None for applicant/accused.

Reply not filed by IO/SHO. Be filed without fail by next date of hearing i.e. on 23.05.2020. Notice to prosecutrix not received back. Be issued afresh for date fixed.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Pramod Sharma
FIR NO: 347/19
Under Section: 323/354/506/509/34 of IPC
PS: Pahar Ganj

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
None for applicant/accused.

Be adjourned for further arguments on 29.05.2020. Till then interim protection to continue subject to the condition mentioned in order dated 16.03.2020.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi


State Vs Mahesh Solanki
FIR NO: 207/19
Under Section: 328/376 IPC
PS: I.P. Estate

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

None for applicant/accused.

Be adjourned for further arguments on 28.05.2020. Till then interim protection to continue.


Anuj Aggrawal
ASJ-03(Central)
Tis Hazari Courts
Delhi

State Vs Gurmukh Singh @ Laddi
FIR NO: 81/16
Under Section: 392/397/34 IPC
PS: Gulabi Bagh

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. S.N. Shukla, Ld. LAC for applicant.

Let SHO/IO to file reply inter-alia mentioning if applicant fulfills the
criteria as laid down by High Power Committee.

Put up on 12.05.2020.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Faijan
FIR NO: 293/17
Under Section: 392/397/411/34 IPC
PS: Kotwali

08.05.2020

Fresh application under Section 439 Cr. P.C. received from jail and filed through DLSA.

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. S.N. Shukla, Ld. LAC for applicant.

Let SHO/IO to file reply inter-alia mentioning if applicant fulfills the criteria as laid down by High Power Committee.

Put up on 13.05.2020.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

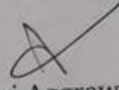
State Vs Kamal Chauhan
FIR NO: 116/19
Under Section: 302 IPC
PS: Prasad Nagar

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Satish Chand, Ld. Counsel for applicant.
Sh. Sahil Malik, Ld. Counsel for complainant.

It is submitted by Ld. Counsel for complainant that the similar application of accused was dismissed previously, however, the exact date of order is not known to him. Let the copy of the same be placed on record by next date of hearing by Ld. Counsel for complainant.

Report not received from IO in terms of order dated 01.05.2020. Be filed by 13.05.2020.


Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Sanjay @ Dharamvir
FIR NO: 130/14
Under Section: 395/412/120B/34 IPC
PS: Kamla Market

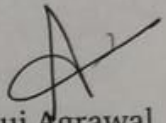
08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Rajan Bhatia, Ld. Counsel for accused/applicant alongwith suret

Bail bond of accused furnished and same is accepted.

Accused be released from custody if not required in any other case.

Copy of the order be sent to jail superintendent for compliance.


Anuj Agrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi
08.05.2020

CHARGE A PERSON IMPRO-
CR

State Vs Bilal
FIR NO: 22/2020
Under Section: 307/34 IPC
PS: Chandni Mahal

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Sandeep Yadav , Ld. Counsel for accused/applicant alongwith
sureties.

Bail bond of accused furnished and same is accepted.

Accused be released from custody if not required in any other case.

Copy of the order be sent to jail superintendent for compliance.



Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

State Vs Vinay @ Monty
FIR NO: 799/14
Under Section: 302 IPC
PS: Darya Ganj

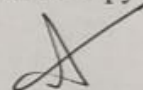
08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Pawan Gupta, Ld. Counsel for applicant.
Arguments heard.

The accused is seeking interim bail due to his severe medical condition. The reply of IO as well as from concerned jail doctor perused. The reply of jail doctor reveals that accused is suffering from Haemorrhoids and Fissure-in-ano. It has further been reported that he has been advised work up of surgery at DDU Hospital which could not be carried out due to pandemic Covid 19.

In these circumstances and in view of specific report of concerned jail doctor, accused is admitted on interim bail for a period of 30 days (for the purpose of advised surgery/work up of surgery) on furnishing PB/SB in the sum of Rs. 25,000/- to the satisfaction of concerned Duty MM/Jail Visiting MM. On expiry of period of 30 days, accused shall surrender before concerned jail authorities.

Copy of this order be given dasti to Ld. Counsel. Another copy of order shall sent to Jail Superintendent.


Anuj aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Gaurav Chauhan
FIR NO: 199/09
Under Section: 364A/120B IPC
PS: Kashmere Gate

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

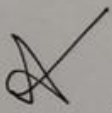
Sh. Pawan Gupta, Ld. Counsel for applicant.

Arguments heard.

The accused is seeking interim bail due to his severe medical condition. The reply of IO as well as from concerned jail doctor perused. The reply of jail doctor reveals that accused is suffering from severe medical condition. It has further been reported that due to posterior annular tear at L-5, S1 spine he is suffering from severe low backache which is limiting his movements and ability to carry out routine activities.

In these circumstances and in view of specific report of concerned jail doctor, accused is admitted on interim bail for a period of 45 days on furnishing PB/SB in the sum of Rs. 25,000/- to the satisfaction of concerned Duty MM/Jail Visiting MM. On expiry of period of 45 days, accused shall surrender before concerned jail authorities.

Copy of this order be given dasti to Ld. Counsel. Another copy of order shall sent to Jail Superintendent.


Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Shakil
FIR NO: 142/17
Under Section:
PS: Lahori Gate

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

None for applicant.

Be adjourned for hearing on 14.05.2020.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Subhash Chander
FIR NO: 46/20
Under Section:376 IPC
PS: Wazirabad

08.05.2020

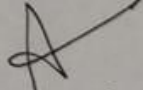
Fresh application under Section 439 Cr.P.C for grant of regular/interim bail has been received on behalf of accused/applicant

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Ms. Drishti, Ld.Counsel for applicant.
Prosecutrix in person.
IO W/SI Renu in person.
Reply filed by IO. The same is taken on record.

As per the applicant, the prosecutrix has got registered the present FIR under some misunderstanding and even she wants accused to be enlarged on bail to take her care as she is in 39th week of pregnancy and there is no one to look after her.

The prosecutrix is present today and she has been duly identified by IO. On query, prosecutrix submits that she got the FIR registered due to some misunderstanding and since she has been disowned by her parents, therefore, it is only accused who can take care of her in advance stage of pregnancy. Charge-sheet has already been filed. In these circumstances and in view of the specific submission of prosecutrix, accused is admitted to bail on furnishing PB/SB in the sum of Rs.50,000/- to the satisfaction of concerned Duty MM/Jail Duty MM.

One copy of order be sent to Jail Superintendent and another copy be given dasti to Ld. Counsel for applicant.



Anuj aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Adil @ Shahzada
FIR NO: 20/15
Under Section:
PS: Kamla Market

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Ms. Aarti Gupta, Ld. Proxy Counsel for applicant.
Main Counsel is stated to be not available today.

At request, put up for arguments on 12.05.2020 through vide conferencing.


Anuj aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Bijender Singh

CC NO: 427/19

Under Section: 18(a)/27(b)(11)/27 (c)Drug and Cosmetics Act

PS: Crime Branch

08.05.2020

Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

None for applicant.

SHO/IO to file reply.

Put up on 15.05.2020.



Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

State Vs Govinda @ Gulu
FIR NO: 358/19
Under Section: 302 IPC
PS: Kashmere Gate

08.05.2020


Fresh application under Section 439 Cr.P.C for grant of regular bail has been received on behalf of accused/applicant.

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Virender Sharma, Ld. Counsel for applicant.
Deputed IO SI Satender Kumar in person.

Reply is filed.

After arguing for some time, counsel seeks liberty to withdraw the present applicant with liberty to file interim application.

Accordingly, the application stands disposed off as withdrawn.


Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Vinay @ Rajesh
FIR NO: 135/19
Under Section: 393/397 IPC
PS: Nabi Karim

08.05.2020

Fresh application under Section 439 Cr. P.C. received from jail and filed through DLSA.

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. S.N. Shukla, Ld. LAC for applicant.

Let SHO/IO to file reply inter-alia mentioning if applicant fulfills the criteria as laid down by High Power Committee.

Put up on 13.05.2020.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Ehsan
FIR NO: 73/20
Under Section: 307/323/34 IPC
PS: Nabi Karim

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

None for the applicant.

IO SI Vijender Singh in person.

Report filed by IO.

It is submitted by IO that the applicant has already joined investigation on 05.05.2020 and the relevant video footage by way of CD has also been provided to him. It is further submitted by IO that from analysis of footage it appears that accused was trying to intervene for resolving the fight.

Ld. APP for State submits that the video footage is required to be seen by him for verifying the claim of IO.

In these circumstance, put up for regular hearing on 20.05.2020. Till then interim protection shall continue.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari courts/Delhi

At this stage, Sh. Faraz Khan, Ld. Counsel for applicant has appeared. At his request, copy of this order be given dasti to Ld. Counsel.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Virender Yadav
FIR NO: 154/20
Under Section: 304/34 IPC
PS: Burari

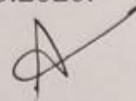
08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Shekhar Kaushik, Ld. Counsel for applicant.

Reply not filed.

Be filed by concerned IO/SHO without fail by 14.05.2020.



Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

State Vs Vishvender @ anr.

FIR NO: 9/20

Under Section: 376/354/506/511/34 IPC

PS: Hauz Qazi

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh Jatin Kumar, Ld. Counsel for applicant.

Reply filed by IO. Copy be supplied.

It is submitted by Ld. Counsel for applicant that the matter be adjourned for 12.05.2020 as the concerned roaster judge is also the concerned court in the matter.

In these circumstances, be put up on 12.05.2020.

Considering the advisory for decongestion, the presence of IO for next date of hearing is dispensed with.



Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

State Vs Rahul @ ors.
FIR NO: 58/16
Under Section: 302/34 IPC
PS: Burari

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Abhishek Sharma, Ld. counsel for applicant
Ld. Counsel is directed to file his vakalatnama on next date of hearing.
IO/SHO to file reply.
Put up for regular hearing on 20.05.2020.



Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

State Vs Leelu

FIR NO: 155/18

Under Section: 395/452/304/34 IPC

PS: DBG Road

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

None for applicant.

IO in person.

The similar application of applicant has already been dismissed vide order dated 28.04.2020. Copy of the order has been placed on record by IO.

In these circumstances, the present application stands dismissed.

Copy of the order be given dasti to counsel for applicant.



Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

State Vs Adil Fatima
FIR NO: 149/19
Under Section: 302/201/34 IPC
PS: Hauz Qazi

08.05.2020

Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant.


Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Faraz Khan, Ld. Proxy Counsel for applicant.

It is submitted by Ld. Counsel that he has instructions from main counsel to argue the present application.

The accused is seeking interim bail in terms of directions passed by Apex Court in **Writ Petition (Civil) No. 1/20** and by Delhi High Court in **Shobha Gupta and & ors Vs. Union of India**.

It has further been pleaded that the child of the accused (aged one year) is in jail along with accused and, therefore, she may be granted interim bail in view of tender age of her child. The allegations against accused are U/s 302 IPC as per the application. The case of applicant is not covered by the criteria as laid down by High Powered Committee. Even otherwise, this court can take judicial notice of the fact that the High Powered Committee has already expressed its satisfaction in various meetings regarding the measures being taken by Jail Authorities for preventing outbreak of Corona in jail premises. The jails have also been decongested to some extent pursuant to release of more than 2,000 inmates. In my view the apprehension of applicant is misplaced and does not disclose good ground to be entertained.

Accordingly the application stands dismissed. Copy of order be given dasti to Ld. Counsel.


Anuj Aggrawal
ASJ-03(Central)
Tis Hazari courts/Delhi

State Vs Krishan

FIR NO: 32/20

Under Section: 365/394/397/411/34 IPC

PS: Kamla Market

08.05.2020

Fresh application under Section 439 Cr.P.C for grant of regular/interim bail has been received on behalf of accused/applicant.

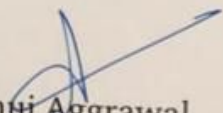
Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Faraz Khan, Ld. Counsel for applicant.

Arguments heard.

During the course of arguments, Ld. Counsel seeks liberty to withdraw the present application.

Accordingly, the present application is disposed off as withdrawn.


Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi


State Vs Pawan Kumar
FIR NO: 288/19
Under Section: 394/397/411/34 IPC
PS: Sarai Rohilla

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Sanjay Madan, Ld. Counsel for the applicant.

It is submitted by Ld. Counsel that he could not collect the relevant medical documents from the family members as they did not provide the same. It is submitted by Ld. Counsel that the factum of illness of father of applicant may be verified from the IO. On query it is submitted that the father of applicant is bed ridden since last eight months. Ld. Counsel is seeking interim bail on the ground that there is no other earning member in the family and, therefore, presence of accused is required for supporting his family.

The very incarceration not merely curtails the individual liberty but also restricts various other rights viz right to earn livelihood and so many other rights. The allegations against accused are inter-alia under Section 394 IPC which is punishable with imprisonment upto life. The reason cited by applicant does not disclose good grounds to be entertained. Hence the present application stands dismissed.


Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi



State Vs Lovekush Gautam

FIR NO: 27/20

Under Section: 376 IPC and 6 Pocso Act

PS: Pahar Ganj

08.05.2020

Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant.

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. D.V. Shukla, Ld. Counsel for applicant.

IO W/SI Shila Rani in person.

Reply is filed.

After arguing for some time, Ld. Counsel seeks liberty to withdraw the application. Accordingly the present application is dismissed as withdrawn.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Varun Bhardwaj
FIR NO: 303/14
Under Section:302/307/34 IPC
PS: Subzi Mandi

08.05.2020


Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant.

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Mukesh Kumar, Ld. Counsel for applicant.
Reply be IO filed and perused.

The accused is seeking interim bail in terms of directions passed by Apex Court in **Writ Petition (Civil) No. 1/20** and by Delhi High Court in **Shobha Gupta and & ors Vs. Union of India**.

As per Ld. Counsel there is fear of infection of Covid 19 due to congestion in jail. The allegations against accused are inter-alia U/s 302 IPC. The case of applicant is not covered by the criteria as laid down by High Powered Committee. Even otherwise, this court can take judicial notice of the fact that the High Powered Committee has already expressed its satisfaction in various meetings regarding the measures being taken by Jail Authorities for preventing outbreak of Corona in jail premises. The jails have also been decongested to some extent pursuant to release of more than 2,000 inmates. Even the new entrants are being segregated by the Jail Authorities so as to ensure no intermingling with older entrants. In my view the apprehension of applicant is misplaced and does not disclose good ground to be entertained.

Accordingly the application stands dismissed. Copy of order be given *dasti* to Ld. Counsel.


Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi



State Vs Brij Mohan @ Vishal
FIR NO: 277/19
Under Section: 376 IPC &6/8/12 POCSO Act
PS: Pahar Ganj

08.05.2020

Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh Ram Singh, Ld. Counsel for applicant.

IO SI Mahender Singh in person.


Reply by IO filed. Be taken on record.

Accused is seeking interim bail on the ground that his father is suffering from chronic neurological disorder and requires proper care and attention.

It is submitted by IO that it has been reported to him by concerned doctor that the father of accused is being treated on OPD basis.

Ld. Counsel for accused submits that matter was fixed for hearing through VC. However, there is no such intimation from concerned office people to this court. Since the counsel for accused is present, therefore, I have requested him to address arguments. However, it is submitted by counsel that he is not ready with his arguments today.

At request of Ld. Counsel for accused/applicant, put for arguments on 11.05.2020.


Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

State Vs Rahul Tanwar
FIR NO: 90/19
Under Section: 376D/328/354D/506/34 IPC
PS: I.P. Estate

08.05.2020

Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant.

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Ajay Kumar, Ld. Counsel for applicant.
IO SI Naveen Kumar in person.
Sh. Rahul Kumar, Ld. Counsel for prosecutrix.

Accused is seeking interim bail on the ground that his father is ill and has been advised angiography and angioplasty by concerned doctor.

Reply has been filed by IO. As per the same, the documents filed by applicant are not genuine as the concerned clinic/hospital was found to be closed and the father of applicant was not found to be admitted there. It is further submitted by IO that previously also the co-accused Raj Kumar in the instant case has filed fake medical documents of his wife to seek interim bail in the similar fashion. In these circumstances, **the application for interim bail stands dismissed.**

It appears that a cognizable offence have been committed by filing fake medical documents on different occasions. In these circumstances, concerned SHO is directed to register an FIR under appropriate provisions of law and investigate the matter as per law. Copy of the order be given to IO for compliance. One copy be given to counsel dasti. The copy of FIR shall be sent to concerned MM/Duty MM by the concerned SHO after registration.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari courts/Delhi

State Vs Usman Khan
FIR NO: 450/18
Under Section: 376 IPC and 6 Pocs0 Act
PS: Karol Bagh

08.05.2020

Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant.

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Iqbal Khan, Ld. Counsel for applicant.
SHO/IO to file reply.

The reply shall inter-ali mention the response for the averment made at para no. 2 to 6.

Put up on 14.05.2020.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Mukri @ Kunal

FIR NO. 187/19

Under Section: 307/34 IPC r/w 25/27 Arms Act

PS: Karol Bagh

08.05.2020

Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant

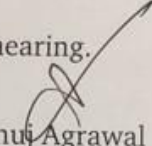
Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Rohit Bhargav, Ld. Counsel for applicant

Reply by IO filed. As per the same, the medical documents of mother of accused are yet to be verified.

Let the same be verified by next date of hearing by concerned SHO/IO i.e. 13.05.2020.

Counsel shall file his vakalatnama by next date of hearing.


Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

Crl.Revision
Sharwan Kumar vs State

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
None for applicant.

Ld. Counsel for applicant to satisfy about the maintainability of present revision petition. Record transpired that the regular bail application of applicant is already listed for 12.05.2020. Hence, be listed alongwith regular bail application on 12.05.2020.



Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

State Vs Varun Goel
FIR NO: 20/20
Under Section: 376/506 IPC
PS: Karol Bagh

08.05.2020

Fresh application under Section 439 Cr.P.C for grant of regular/interim bail has been received on behalf of accused/applicant.

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Paraveen Singh, Ld.Counsel for applicant.

Sh. J.K. Dhingra, Ld. Counsel for prosecutrix.

Prosecutrix is also stated to be present outside the court room.

Report of IO filed.

It is submitted by Ld. Counsel for applicant that presently he is pressing for grant of interim bail on the limited ground of pregnancy of wife of the applicant.

As per report of IO, the medical documents of the wife of accused have been verified. As per the sonography report dated 15.03.2020, around 25 weeks pregnancy has been reported. However, the report of IO is silent whether there are other members in the family of accused to take care of his wife or not. The relevant documents regarding the present medical condition of the wife of accused shall be provided to the IO by the counsel or the family members of the accused. IO shall, thereafter verify the same and file her report.

Be put up on 11.05.2020.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Akash @ Guddu
FIR NO: 83/16
Under Section: 20/25/29 NDPA Act
PS: Crime Branch


08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

None for the applicant.

Reply not filed by IO. Be filed on next date without fail.

Be adjourned for appearance of counsel for applicant/arguments on
14.05.2020. Ld. Counsel shall also file vakalatnama on next date of hearing.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Parveen Kumar
FIR NO: 245/18
Under Section: 302 IPC
PS: Nabi Karim

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

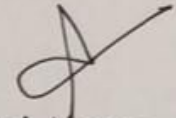
None for the applicant.

Deputed IO SI Vijender Kumar in person.

Reply filed by IO. Be taken on record.

Be adjourned for appearance of counsel for applicant/arguments

14.05.2020. Ld. Counsel shall also file vakalatnama on next date of hearing.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

Crl. Revision
Sanjay Uppal @ anr. Vs State & anr

08.05.2020

Present: Sh.Vishal Bansal, Ld. Counsel for revisionist
Sh. Alok Saxena, Ld. Additional PP for the State.
Ld. Counsel to satisfy about the maintainability.
At request, put up on 11.05.2020.



Anuj Agrawal
ASJ-03(Central)
Tis Hazari courts/Delhi
08.05.2020

State Vs Deepak Anand
FIR NO: 148/19
Under Section: 420/467/468/471/34 IPC
PS: Rajinder Nagar

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Arvind Kumar Shukla, Ld. Counsel for the applicant.
Sh. Vishal Bansal, Ld. Counsel for complainant.

Vakalatnama of Ld. Counsel for applicant is not on record. He is directed to file the same by next date. In the meantime, the parties are at liberty to file the compromise deed, if any, which is mutually acceptable to both the parties.

Considering the current pandemic, the accused need not to be produced on next date of hearing.

Put up on 11.05.2020.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Priya Ranjan Sharma
FIR NO: 311/19
Under Section: 20/29 NDPS Act
PS: Crime Branch

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

This is an application seeking directions for supply of copy of charge sheet. As per report of IO, copies have already been submitted before concerned court. However, it is informed by concerned Coordinator that there is some technical glitch due to which the arrangements for VC have not been made till now. Be fixed for hearing through VC on 13.05.2020.

Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Amit Kumar
FIR NO: 343/19
Under Section:
PS: Kashmere Gate

08.05.2020

Fresh application under Section 439 Cr.P.C for grant of bail and claim juvenilty has been received on behalf of accused/applicant.

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

IO ASI Roop Kishor in person.

Reply is filed by IO. Be taken on record.

The matter was directed to be fixed through VC. However, it is informed by concerned Coordinator that there is some technical glitch due to which the arrangements for VC could not be made. In these circumstances, be fixed for hearing through VC on 13.05.2020 as per the telephonic request of the Ld. Counsel.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Govind
FIR NO: 182/17
Under Section: 392/397/34 IPC
PS: Kamla Market

08.05.2020

Fresh application received from jail and filed through DLSA.

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. S.N. Shukla, Ld. LAC for applicant.

Let SHO/IO to file reply inter-alia mentioning if applicant fulfills the criteria as laid down by High Powered Committee.

Put up on 12.05.2020.




Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Rizwan Khan
FIR NO: 134/15
Under Section: 395/397/34 IPC
PS: Lahori Gate

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

The matter was directed to be fixed through VC. However, it is informed by concerned Coordinator that there is some technical glitch due to which the arrangements for VC have not been made till now. Even otherwise the reply of SHO/IO has not been filed in terms of the directions dated 30.04.2020. Be filed without fail by next date of hearing. Be fixed for hearing through VC on 12.05.2020 as per the telephonic request of the Ld. Counsel.



Anuj Aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Roop Singh @ Vicky

FIR NO: 378/14

Under Section: 395/397/342/412/120B/34 IPC

PS: Lahori Gate

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. S.N. Shukla, Ld. LAC for applicant.

Reply of IO perused.

Applicant does not fulfill the criteria as laid down by High Powered Committee.

Be adjourned for regular hearing on 27.05.2020 before concerned court.



Anuj aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi

State Vs Roop Singh @ Vicky

FIR NO: 378/14

Under Section: 395/397/342/412/120B/34 IPC

PS: Lahori Gate

08.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. S.N. Shukla, Ld. LAC for applicant.

Reply of IO perused.

Applicant does not fulfill the criteria as laid down by High Powered
Committee.

Be adjourned for regular hearing on 27.05.2020 before concerned
court.



Anuj aggrawal
ASJ-03(Central)
Tis Hazari
courts/Delhi